

भी बतलाना चाहता हू कि जो स्कालरशिप संशय हो जाते हैं वह पूरे दे दिये जाते हैं, और अब तक पिछले सालों में जो भी ऐमाऊट मजूर हुआ था उस को पूरे के पूरे का उपयोग किया गया। मैं यह भी बतलाना चाहता हू कि सेन् १९५८-५९ में लगभग ५०,००० विद्यार्थियों को स्कालरशिप दिये गये थे और उन में से करीब करीब ३६७ ऐसे हैं जिन को रुपया भिजवाना है, और वह इस लिये रुके हुए हैं कि उन के जा सर्टिफिकेट्स से से ठीक नहीं थे। उन की जाच की जा रही है। जब उन की जाच पूरी हो जायेगी तो वह रुपया भिजवा दिया जायेगा।

Shri Kadiyan: May I know whether it is a fact that meetings of the Scholarship Board are very rarely convened and the members of the Scholarship Board are not consulted in the matter of actual scrutiny of the applications for scholarships?

Dr. K. L. Shrimali: It is not a function of the Scholarship Board to scrutinise every application. The Scholarship Board generally lays down the general policy with regard to disbursement of scholarships and the Ministry executes that policy.

Shri Barman: In view of the fact that some 300 and odd students have not yet been given scholarships up till even today and in view of the fact that towards the end of the year—that is in the month of March—many references have to be made to the Scholarship Board before the scholarships are disbursed, may I know what steps Government propose to take with a view to expedite the disbursement of scholarships?

Dr. K. L. Shrimali: Sir, we should not forget that this figure of 397 is out of 50,000 scholarships. The Ministry has to be satisfied that every eligible student gets the scholarship. If there are some doubtful cases about which certain clarification has to be got it is the duty of the Government to see that the amount goes to the right

persons. As soon as that clarification is given, there will be no difficulty in sanctioning the amount.

Shri Ayyakannu: May I know whether there is a proposal to abolish this Scholarship Board and place this amount at the State level so that we can avoid this duplication as well as delay?

Dr. K. L. Shrimali: That proposal is under consideration of the Government.

Kerala Industrial Relations Bill

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S.N.Q. { Shri Kuttakrishnan Nair:
No. 26. { Shri Maniyangadan:
Shri Nallakoya:
Shri V. Escharan:

Will the Minister of Labour and Employment be pleased to state

(a) whether Government are aware that the Kerala Industrial Relations Bill was published on the 14th March, 1959;

(b) what action Government propose to take against the attempt in the Bill to oust the jurisdiction of the Industrial Disputes Act, 1947 by clauses 3 and 38;

(c) what action Government propose to take in the attempt in the Bill to oust completely the jurisdiction of the civil courts in the matter of recognition of Trade Unions under Clause 10; and

(d) what action Government propose to take in preventing effective displacement of the various machineries under the Industrial Disputes Act?

The Deputy Minister of Labour (Shri Abid Ali): (a) A copy of the State Bill has been received, no information is, however, available

(b) to (d) It is proposed to discuss some of its provisions at the forthcoming session of tripartite about its publication.

Indian Labour Conference

Shri Kuttikrishnan Nair: May I know the date on which the conference is proposed to be convened?

Shri Abid Ali: The Conference is proposed to be held in Delhi, perhaps, in the last week of May.

Shri Maniyangadan: May I know whether before this Bill was published there were instances where the State Government ignored the provisions of the Industrial Disputes Act? For example, in the plantation dispute there, in spite of the fact that the labourers and the management agreed to have the matter referred to a tribunal the Government refused to do so.

Shri Abid Ali: I have read such a complaint.

Shri Tangamani: May I know whether there are provisions in this Bill consistent with the decisions of the 16th Indian Labour Conference for preliminary action to be taken as grievance procedure, and there are exhaustive provisions for arbitration?

Shri Abid Ali: Yes, Sir, some of the provisions which were agreed for voluntary implementation are provided in this proposed Bill.

Shri Maniyangadan: May I know whether clause 3 of the Bill agrees with the Objects and Reasons of the Bill where it is said that it is only to supplement the provisions of the Industrial Disputes Act, 1947?

Shri Abid Ali: As I have submitted earlier, Sir, we have decided to discuss this matter in the Indian Labour Conference, and thereafter we will formulate our own opinion.

Shri T. B. Vittal Rao: May I know whether this Bill is being sent to the Indian Labour Conference for discussion at the instance of the Kerala Government or at the instance of the Central Government?

Shri Abid Ali: At our own instance we are preparing a note for submission to members of the Indian Labour Conference.

Shri T. B. Vittal Rao: May I know whether one of the objects of this Bill is to remove multiplicity of unions in this industry?

Shri Abid Ali: As I have submitted earlier, I do not propose to give any opinion with regard to the provisions of the Bill.

Shri Easwara Iyer: As it was stated by the hon. Home Minister that there is a convention to be followed before any Bill is being enacted that where a Bill refers to a matter pertaining to the concurrent list the State Government will forward the draft of the Bill and get the approval of the Central Government, may I know whether a draft has been given to the Central Government?

Shri Abid Ali: I have submitted already that we have received a copy of the Bill. What the hon. Member has mentioned is a provision of the Constitution.

Shri K. N. Pandey: Is there any provision in this Bill to ban strikes?

Shri Abid Ali: It would not be proper for me, as I said earlier, to give any opinion with regard to the provisions of the Bill.

Shri Maniyangadan: May I know whether a copy of the Bill was submitted, which involves a large number after it was introduced in the State Legislature or before that?

Shri Abid Ali: We have no information about that. We have only received a copy of the Bill.

Shri Kuttikrishnan Nair: May I request you to allow a half-an-hour discussion of this matter because this matter, which involves a large number of workers, and also under clause 3...

Mr. Speaker: The hon. Member has to adopt some procedure. He must give notice for a half-hour discussion. Then I will consider whether the matter requires further discussion here.

Shri Tridib Kumar Chaudhari: May I know whether at the time of the preparation of the draft the Kerala Government had any consultations with the Union Labour Ministry?

Shri Abd Ali: No I do not think so

Shri Maniyangadan: May I know whether in certain disputes of the Cochin port labourers the State Government interfered and tried to oust the jurisdiction of the Central Government officers and whether it is not a fact that, Cochin port being a major port, the labour disputes come within the jurisdiction of the Central Government?

Shri Vasudevan Nair: Sir, on a count of order

Mr. Speaker: It does not arise out of this question What is the point of order?

Shri Vasudevan Nair: That is the point I wanted to raise

Mr Speaker: Hon Members must be patient.

WRITTEN ANSWERS TO QUESTIONS

Delhi Municipal Corporation

*1939. **Pandit D. N. Tiwary:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 804 on the 10th December, 1958 and state—

(a) whether Government have taken any decision about associating the Delhi Municipal Corporation with the development works undertaken in the Corporation area,

(b) if so, whether any plan and procedure has been worked out, and

(c) if so, the details thereof?

The Minister of Home Affairs (Shri G. B. Pant): (a) to (c) The Chairmen of the eight principal committees of the Delhi Municipal Corporation have been appointed as members of the Development Advisory Board which advises the Delhi Ad-

ministration on the implementation of the Five Year Plan

Schemes included in the Second Five-Year Plan relating to the functions entrusted to the Corporation, which involve a Plan outlay of Rs 224 crores, have been transferred to the Corporation. The net expenditure on these schemes will be treated as grants to the Corporation

Jama Masjid, Delhi

*1943 **Shri Osman Ali Khan** Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) when the special repairs to the Jama Masjid Delhi were commenced, and

(b) when these are likely to be completed?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) February, 1956

(b) By the end of the financial year 1959-60

Debts due from Pakistan

*1949. **Shri Raghunath Singh:** Will the Minister of Finance be pleased to state

(a) whether it is a fact that about 300 crores of Rupees are due to India from Pakistan and in the Budget of Pakistan no provision for the payment of these dues has been shown as was always done previously and

(b) if so the Government's reaction thereto?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir

(b) The latest budget is for the period April to June and provision was probably not made because under the partition settlement the partition debt is payable in annual instalments on the 15th August.